

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE
ORIGINAL APPLICATION NO.994 of 2016

DATED THIS THE 9TH DAY OF JANUARY, 2018

HON'BLE SHRI DR.K.B.SURESH.... MEMBER (J)

HON'BLE SHRI P.K. PRADHAN....MEMBER (A)

Smt Jananthi. P,
W/o Purushotham.D,
Aged about 28 years,
R/a No. J-20,
Puttanna Lane, Ranasinghpet,
Police Road,
Bangalore 560 053.Applicant.

(By Advocate Shri B. Veerabhada)

And

1.The Officer Commanding,
Station Health Organisation,
Agram Post,
Bangalore-560 007.

2.The Director of
Medical Services (Army),
New Delhi.

3.The Head Quarters,
Southern Command,
Pin-908541, C/o 56 APO.

4.The Union of India
Rep. by its Secretary,
Ministry of Defence,
North Block,
New Delhi – 110 001.

5.Shri Parthipan,
Health Inspector,
O/o. The Officer Commanding,
Station Health Organisation,
Agram Post,
Bangalore-560 007.Respondents.

(By Shri M. Rajakumar, ACGSC)

O R D E R(ORAL)HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. This matter relates to appointment of an Ex-serviceman who had been given age relaxation, apparently in accordance with the circular issued by the DOPT, which we now quote below:

No. 36034/3/90-Estt.(SCT)
Government of India
Ministry of Personnel, P.G. and Pensions
Department of Personnel & Training
(New Delhi)

Dated the 10th October, 1994.

Subject: Benefit of age concession to ex-servicemen who have already joined Government service for applying for employment in a higher post/service under the Central Government.

The undersigned is directed to refer to this Department's O.M. of even No dated 2.4.92 wherein it was decided that such of those ex-servicemen candidates who have already secured employment under the Central Government in Group C and D, would be permitted the benefit of age-relaxation as prescribed for ex-servicemen for securing another employment in a higher grade or cadre in Group C and D under the Central Government.

2. The question of extending this concession to Group A and B posts has been under the consideration of the Government. It has now been decided that those ex-servicemen who have already secured regular employment under the Central Government in a civil post would be permitted the benefit of age relaxation as admissible for ex-servicemen for securing another appointment in any higher post or service under the Central Government. However, such candidates will not be eligible for the benefit of reservation, if any, for ex-servicemen in Central Government.

3. The above decision is in modification of the provisions of this Department's O.M. No. 36034/27/84-Estt (SCT) dated 2.5.85

4. Ministry of Finance etc. are requested to bring the contents of this O.M. to the notice of all concerned.

(BHAVANI THYAGARAJAN)
Director (JCA)

2. Therefore, this person whose appointment is challenged, has every right for appointment, as he is an ex-serviceman and eligible for age relaxation.

3. Therefore there is no merit in the OA. dismissed. No order as to costs.

(P.K. PRADHAN)
MEMBER(A)

(DR. K.B.SURESH)
MEMBER(J)

vmr.

Annexures referred to by the Applicant in OA.No.994/2016.

Annexure A-1: Education Qualification.

Annexure A-2: Respondents called for the application.

Annexure A-3: RTI Information.

Annexures referred to by the respondents.

Annexure R-1: Notification dated 4.10.2012.

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